

RATIFIED

Minutes of M.No.14/11 held on 06.07.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 14/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 due for 06.07.2010 was actually held on 06.07.2010, 08.07.2010 and 20.07.2010 under the Chairmanship of Shri V.K. Srivastava, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429 A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Aggarwal,	3 rd Floor		Deptt. of C&CP, Shastri Bhavan
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. B.D. Ghosh, Jt.IA	399	23063355	M/o Steel, U.B.
7.	Sh. Rajinder Pal Singh Dy.DGFT,	486	23061562 Extn.345	DGFT, U.B.
8.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

Case No.:3/14/80-ALC2/2008	Party Name: MACMET INDIA LIMITED	Meet No/Date: 14/80-ALC2/2010 06.07.2010	Status: Approved
HQ File :01/80/050/00479/AM09/	RLA File :02/24/040/00031/AM09/	Lic.No/Date:0210113457 11.06.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.7.2010. As per the written comments of DHI communicated vide their U.O. No. 3(62)/09-TSW(B)/321 dated 28.06.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- “The items proposed for import are all components. But some of the items are supplied intact which implies that there is no manufacturing activity involved in it. Therefore the Committee accept the deletion of these items. These items are I-sieve of item no 2, item 9,10 & item no 13. All other items recommended for import under GN-4”. The Regional Authority may take necessary action accordingly.			

Case No.:20/14/80-ALC2/2008	Party Name: THERMAX LTD.,	Meet No/Date: 14/80-ALC2/2010 06.07.2010	Status: Approved
------------------------------------	---------------------------	---	-----------------------------------

HQ File :01/80/050/00496/AM09/

RLA File :31/21/040/00073/AM09/

Lic.No/Date:3110034061
17.06.2008

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per the written comments of DHI communicated vide their U.O. No. 3(11)/09-TSW(B)/ dated 05.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The total export weight is 551.4 MT & the same may be incorporated in the licence.

Import

1. Item no 1 & 2- Total quantity to be allowed is 70. 5 MT without any wastage as stated by the firm during application.
2. Item no 3 to 7 are components. The same may be allowed under GN-4. Weight of import item no 3 i.e.13,000 kg may be incorporated in the list along with numbers.

The Regional Authority may take necessary action accordingly.

Case No.:13/26/80-ALC2/2008

Party Name:POLY MEDICURE LTD.

Meet No/Date:14/80-
ALC2/2010
06.07.2010

Status:
Approved

HQ File :01/80/050/01049/AM09/

RLA File :05/24/040/00381/AM09/

Lic.No/Date:0510227332
11.09.2008

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per the written comments of C&PC communicated vide their U.O. No. 46011/106/2009-PC-II dated 18.01.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be exported	Quantity
Non-Pyrogenic Sterile Intravenous Infusion Sets (IV Set)	1. No.
Raw-material sought to be imported	Quantity
1. PP Granules	1.05 kg/kg content in export product
2. Polyacetal Resin	1.05 kg/kg content in export product
3. Relevant Latex Rubber (latex Bulb)	Net+2% wastage
4. Relevant Needle (Stainless Steel)	Net+2% wastage
5. Relevant Luer Lock with Cap	Net+2% wastage
6. Relevant Y-Site	Net+2% wastage
7. For 1 kg Components / Parts made of PVC Compound	
i) PVC Resin	0.704 kg
ii) Dioctyl Phthalate (DOP) / Di-isononyl Cyclohexane/Hexamoll Dinch	0.330 kg
iii) Epoxidised Soyabean Oil	0.033 kg
iv) Dioctyl Adipate (DOA) / Plastom Oil DOA	0.0165 kg
v) Calcium Zinc Stabilizer	0.0110 kg
vi) Calcium Stearate	0.0055 kg
8. Medical Kraft Paper (GSM 70+/-20%)	As per Packing Policy
9. Polyester Polyamint Zfilm (50 Microns+/-10%)	As per Packing Polic

The Regional Authority may take necessary action accordingly.

Case No.:8/30/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
HQ File :01/80/050/01138/AM09/	RLA File :09/24/040/00263/AM09/	Lic.No/Date:0910035492 30.09.2008	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per the written comments of DHI communicated vide their U.O. No. 3(23)/09-TSW(B)/267 dated 28.05.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export product – weight of turbine 236 MT and generator 215 MT may be incorporated in the licence.

Import items -

1. Items at Sl. No.1 to 31, 33 to 53, 56, 57, 62 to 64, 68 & 77 to 80 may be allowed as per GN4 conditions.
2. Item No.32 may be deleted as it is not part of the export product.
3. Item at Sl No.54 to 55, 58 to 61, 65 to 67, 69 to 72, 74 to 76 may be allowed as applied for as wastage is only 3%.
4. Item no 73 may be allowed at 7029 kg with 1% wastage

The Regional Authority may take necessary action accordingly.

5	Case No.:11/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/01191/AM09/	RLA File :09/24/040/00280/AM09/	Lic.No/Date:0910035658 16.10.2008	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI vide U.O. Note No.3(23)/09-TSW(B)/270 dt.28.05.2010 informed the Committee that the firm has furnished incomplete information. The Committee, therefore, decided to write to Executive Director with a copy to Chief Managing Director of the firm along with U.O. Note dated 28.5.10 to furnish the complete information otherwise the case will be rejected without any further opportunity and no further representation will be entertained. The case stands deferred for relisting on 17.08.2010.			

6	Case No.:6/38/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/01505/AM09/	RLA File :09/24/040/00324/AM09/	Lic.No/Date:0910036139 01.12.2008	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI vide U.O. No.3(42)/10-TSW(B)/315 dt.28.06.2010 informed the Committee that the firm has furnished the incomplete information. The Committee decided to write to Executive Director with a copy to Chief Managing Director of the firm along with DHI UO note dt.28.06.2010 to furnish the following information otherwise the case will be rejected without any further opportunity and no further representation will be entertained :- 1. The details of each type of pump to be exported & their weight separately. 2. Sl no 6 of SDL for each type of pump has not been given. 3. Sl no 11 of SDL for all raw materials to be imported has not been given. Some calculation has been given. But relationship with the list of import items not known. 4. Finished weight and gross weight of item no 86 of import. The case stands deferred for re-listing on 17.08.2010.			

7	Case No.:43/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00051/AM10/	RLA File :03/94/040/00897/AM09/	Lic.No/Date:0310502444 13.01.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

8	Case No.:3/48/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/01764/AM09/	RLA File :05/24/040/00706/AM09/	Lic.No/Date:0510235844 05.02.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

9	Case No.:23/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/01784/AM09/	RLA File :09/24/040/00408/AM09/	Lic.No/Date:0910037050 12.02.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI vide U.O. No.3(42)/10-TSW(B)/316 dt.28.06.2010 informed the Committee that the firm has furnished the incomplete information. The Committee decided to write to Executive Director with a copy to Chief Managing Director of the firm along with DHI UO note dt.28.06.2010 to furnish the following information otherwise the case will be rejected without any further opportunity and no further representation will be entertained:- 1. The details of each type of pump to be exported & their weight separately. 2. Sl no 6 of SDL for each type of pump has not been given. 3. Sl no 11 of SDL for all raw materials to be imported has not been given. Some calculation has been given. But relationship with the list of import items not known. 4. Finished weight and gross weight of item no 101 of import. The case stands deferred for re-listing on 17.08.2010.			

	Case No.:33/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/01794/AM09/	RLA File :09/24/040/00419/AM09/	Lic.No/Date:0910037105 17.02.2009	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per the written comments of DHI communicated vide their UO No3(6)/10/TSW(B)/271 dated 28.05.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

1. The description of export product may be amended to “boiler parts consisting of Economiser & super heater” & its export weight is 239 MT may be incorporated in the licence.

Import

- Item no 1 & 2- The firm has increased quantity of import marginally and sought wastage of 2% on tubes which is reasonable. Hence this Office recommends for import of tubes at 130 MT for item no 1 & 50 MT for item no 2 as applied by the firm with 2% wastage.
- Item no 3- “Tube sheet, Blind Flange, Cover Flange” may be deleted from the description of import item. Quantity of import is 11 numbers which may be incorporated along with the weight.

The difference between FOB Value of Export & CIF value of import is only Rs 4.1 Lakhs (Value addition is only 1.9%) & the firm is using 54 tons of indigenous materials like plates, tubes & electrodes etc. Taking into account the value of indigenous inputs, total value of inputs may exceed fob value.

The Regional Authority may take necessary action accordingly.

11	Case No.:17/27/80-ALC2/2009	Party Name:CARCLO TECHNICAL PLASTICS PVT.LTD,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00406/AM10/	RLA File :07/24/040/00666/AM09/	Lic.No/Date:0710063731 19.03.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.				

12	Case No.:26/17/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00224/AM10/	RLA File :04/24/040/00079/AM10/	Lic.No/Date:0410106106 14.07.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.				

13	Case No.:26/17/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00253/AM10/	RLA File :04/24/040/00034/AM10/	Lic.No/Date:0410106305 21.07.2009	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.

14	Case No.: 38/51/80-ALC2/2009	Party Name:WALVOIL FLUID POWER (INDIA) PVT.LTD,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00829/AM10/	RLA File :07/21/040/00394/AM10/	Lic.No/Date:0710066108 23.07.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.				

15	Case No.: 22/19/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00278/AM10/	RLA File :05/24/040/00206/AM10/	Lic.No/Date:0510247147 04.08.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.				

16	Case No.: 39/7/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00113/AM11/	RLA File :31/21/040/00143/AM10/	Lic.No/Date:3110039822 03.09.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.				

17	Case No.: 10/27/80-ALC2/2009	Party Name:STANZEN TOYOTETSU INDIA PVT.LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00399/AM10/	RLA File :07/24/040/00225/AM10/	Lic.No/Date:0710067109 18.09.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.				

--	--	--	--	--

18	Case No.: 9/27/80-ALC2/2009	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00398/AM10/	RLA File :05/24/040/00313/AM10/	Lic.No/Date:0510249709 22.09.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

19	Case No.: 32/37/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00591/AM10/	RLA File :03/95/040/00336/AM10/	Lic.No/Date:0310539120 24.09.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010.The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

20	Case No.: 6/29/80-ALC2/2009	Party Name:TEKSONS LTD	Meet No/Date:14/80- ALC2/2010 06.07.201	Status: Deferred
	HQ File :01/80/050/00435/AM10/	RLA File :03/95/040/00291/AM10/	Lic.No/Date:0310540943 08.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

21	Case No.: 9/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00438/AM10/	RLA File :04/24/040/00158/AM10/	Lic.No/Date:0410108279 08.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

22	Case No.: 10/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00439/AM10/	RLA File :04/24/040/00159/AM10/	Lic.No/Date:0410108280 08.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

	Case No.: 15/22/80-ALC2/2009	Party Name:DHARATI HEAVY	Meet No/Date:14/80-	Status:
--	-------------------------------------	--------------------------	---------------------	----------------

23	Case No.:43/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00511/AM10/	RLA File :11/24/040/00015/AM10/	Lic.No/Date:1110021160 13.10.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.				

24	Case No.:33/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00499/AM10/	RLA File :04/24/040/00155/AM10/	Lic.No/Date:0410108786 23.10.2009	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per the written comments of DHI communicated vide their UO No 3(39)/10-TSW(B)/ dated 07.06.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
<u>EXPORT</u>				
The description of the export product may be modified to “piping system for 2X500MW steam generator for DVC Koderama Thermal Power station”& total export weight is 12391 MT & the same may be incorporated in the licence.				
<u>IMPORT</u>				
- Item no 1- (Carbon Steel)The quantity of seamless tube/ pipe to be allowed is 1225 MT & that of welded tube is 25 MT with 2% wastage as applied by the firm. - Item no 2- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 1500 MT& with 2% wastage as applied by the firm. “Welded” may be deleted from the description of import item. - Item no 3- (Stainless Steel)The quantity of seamless tube/ pipe to be allowed is 16 MT& with 2% wastage as applied by the firm. “Welded” may be deleted from the description of import item. - Item no 4- The total weight is 266 MT & the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for. - Item no-5- Welding electrodes- Quantity applied is only 12 MT which is with in the norms normally allowed. NC recommend import as applied for. - Item no-6- Item is a component & may be allowed under GN-4. The weight is 20 MT may be incorporated in the licence. - Item no 7- The quantity of import may be amended to “constant load hangers-180 Nos & Variable Load hangers- 220 Nos” & total weight is 100 MT may be incorporated in the licence. - Item no 8 to 12- These are components & may be allowed under GN-4.				
The Regional Authority may take necessary action accordingly.				

25	Case No.:41/35/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00557/AM10/	RLA File :04/24/040/00185/AM10/	Lic.No/Date:0410109109 06.11.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per the written comments of DHI communicated vide their UO No 3(39)/10-TSW(B)/ dated 07.06.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the reply of the firm. The Committee, therefore, decided to handover the firm's reply to the technical authority for examination and submission of comments. The case may be relist on 17.08.2010.

26	Case No.:42/35/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00558/AM10/	RLA File :03/95/040/00466/AM10/	Lic.No/Date:0310544453 06.11.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per the written comments of DIPP communicated vide their note dated 06.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words "length 5.72 mtrs." May be suffixed with the description of export product. 2. Quantities of import items from Sl.No. 1 to 8 may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

27	Case No.:36/35/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00552/AM10/	RLA File :04/24/040/00157/AM10/	Lic.No/Date:0410109323 11.11.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the			

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per the written comments of DHI communicated vide their UO No 3(39)/10-TSW(B) dated 07.06.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

The description of the export product may be modified to “piping system for 1X500 MW Kalpakkam Nuclear power project” & total export weight is 2544 MT & the same may be incorporated in the licence.

IMPORT

1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 950 MT & that of welded tube is 25 MT with 2% wastage as applied by the firm.
2. Item no 2- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 510 MT & with 2% wastage as applied by the firm. “Welded” may be deleted from the description of import item.
3. Item no 3- The total weight is 415 MT & the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for.
4. Item no-4- Welding electrodes- Quantity applied is only 6 MT which is within the norms normally allowed. We may recommend import as applied for.
5. Item no-5- Item is a component 7 & may be allowed under GN-4. The weight is 10 MT may be incorporated in the licence.
6. Item no 6- The quantity of import may be amended to “constant load hangers-80 Nos & Variable Load hangers- 120 Nos” & total weight is 40 MT may be incorporated in the licence.
7. Item no 7- The quantity of import may be amended to “Snubber Assembly -25 Nos & Rigid Struts- 10 Nos” & total weight is 8 MT may be incorporated in the licence.

The Regional Authority may take necessary action accordingly.

28	Case No.: 8/35/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00524/AM10/	RLA File :31/24/040/00158/AM10/	Lic.No/Date:3110040658 13.11.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.				

29	Case No.: 24/35/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00540/AM10/	RLA File :31/24/040/00159/AM10/	Lic.No/Date:3110040728 19.11.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the reply of the firm. The Committee, therefore, decided to handover the firm's reply to the technical authority for examination and submission of comments. The case may be relist on 17.08.2010.				

	Case No.: 3/37/80-ALC2/2009	Party Name:S M DHI P	Meet No/Date:14/80-	Status:

30	Case No.:20/37/80-ALC2/2009	Party Name:SARTORIUS PACKAGING PVT.LTD	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

31	Case No.:20/37/80-ALC2/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00579/AM10/	RLA File :07/24/040/00324/AM10/	Lic.No/Date:0710068624 02.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

32	Case No.:35/51/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00826/AM10/	RLA File :31/24/040/00153/AM10/	Lic.No/Date:3110040979 08.12.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per the written comments of DHI communicated vide their U.O. No. 3(14)/10-TSW(B)/330 dated 05.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Export 1. The total export weight is 889 MT & the same may be incorporated in the licence. Import 1. Item no 1-Quantity of import requested is 77327 meters with nil wastage & the same may be recommended. Its weight is 320.4 MT may be incorporated in the license. 2. Item no 2- it is a component & may be allowed under GN-4. 3. Item no 3- the word “finished” may be prefixed to the description& the weight is 11.7 MT may be incorporated to the license. 4. Item no 4- The firm has neither given the weight nor dimension of import. The same may, therefore, be deleted. 5. Item no 5- Quantity of import requested is 63.5 MT with nil wastage & the same may be recommended. 6. Item no 6-Quantity of import requested is 11850 meters with nil wastage & the same may be recommended. Its weight is 56.9 MT may be incorporated in the license. The Regional Authority may take necessary action accordingly.			

Case No :2/1/80-ALC2/2010	Party Name: APEX TEST	Meet No/Date:14/80-	Status:
---------------------------	-----------------------	---------------------	---------

33	Case No.:13/42/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS TECHNOLOGIES,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00831/AM10/	RLA File :07/21/040/00797/AM10/	Lic.No/Date:0710069015 21.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

34	Case No.:13/42/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00659/AM10/	RLA File :04/24/040/00240/AM10/	Lic.No/Date:0410110329 22.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that the firm did not furnish the required information in time and decided to write to Executive Director with a copy to Chief Managing Director for taking appropriate action and defer the consideration and to relist the case on 17.08.2010.			

35	Case No.:17/43/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00682/AM10/	RLA File :04/24/040/00242/AM10/	Lic.No/Date:0410110351 23.12.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per the written comments of DHI communicated vide their UO No 3(39)/10-TSW(B) dated 07.06.2010 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>EXPORT</u> The description of the export product may be modified to “piping system for 2X500MW Steam Generator for Shimadri STPS”& total export weight is 2663 MT & the same may be incorporated in the licence. <u>IMPORT</u> 1. Item no 1- (Carbon Steel)The quantity of seamless tube/ pipe to be allowed is 900 MT & that of welded tube is 30 MT with 2% wastage as applied by the firm. 2. Item no 2- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 50 MT& with 2% wastage as applied by the firm. “Welded” may be deleted from the description of import item. 3. Item no 3- (Stainless Steel)The quantity of seamless tube/ pipe to be allowed is 6 MT& with 2% wastage as applied by the firm. 4. Item no-4- The total weight is 99 MT & the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for. 5. Item no-5- Welding electrodes- Quantity applied is only 2 MT which is with in the norms normally allowed. We may recommend import as applied for. The Regional Authority may take necessary action accordingly.			

	Case No.:36/47/80-ALC2/2009	Party Name:INJECTOPLAST	Meet No/Date:14/80-	Status:

36		PVT.LTD	ALC2/2010 06.07.2010	Deferred
	HQ File :01/80/050/00755/AM10/	RLA File :06/24/040/00038/AM10/	Lic.No/Date:0610016960 05.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that both DC(MSME) and Deptt. of C&PC have furnished written Comments. It was decided to defer consideration of the case and re-list the same on 17.08.2010 with comments of C&PC.			

37	Case No.:3/42/80-ALC2/2009	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00649/AM10/	RLA File :04/24/040/00260/AM10/	Lic.No/Date:0410110662 07.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

38	Case No.:29/9/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00142/AM11/	RLA File :31/21/040/00290/AM10/	Lic.No/Date:3110041389 07.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

39	Case No.:4/45/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00691/AM10/	RLA File :03/94/040/00766/AM10/	Lic.No/Date:0310554385 08.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

40	Case No.:16/42/80-ALC2/2009	Party Name:KOMET PRECISION TOOLS INDIA PVT LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the			

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. On the recommendation of the representative of DHI present in the meeting. It was decided by the Norms Committee to call for the following information / clarification from the firm and decided to defer the consideration of the case and relist on 17.08.2010:-

1. Total weight of the export product.
2. Total weight of the import product.
3. Manufacturing process involved in the manufacturing process.

41	Case No.:22/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00813/AM10/	RLA File :09/24/040/00412/AM10/	Lic.No/Date:0910040591 12.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to Executive Director with a copy to Chief Managing Director of the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

42	Case No.:2/43/80-ALC2/2009	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00667/AM10/	RLA File :05/23/040/00139/AM10/	Lic.No/Date:0510256222 14.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DC(MSME) informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

43	Case No.:8/43/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00673/AM10/	RLA File :05/24/040/00450/AM10/	Lic.No/Date:0510256489 18.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have not received firm's reply and therefore it was decided to forward a copy of the same to them. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

44	Case No.:10/43/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00675/AM10/	RLA File :07/21/040/00932/AM10/	Lic.No/Date:0710069460 19.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the			

Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per the written comments of DIT communicated vide their U.O. No. 17(20)/2010-IPHW dated 11.06.2010, the Committee decided to ratify the norms of subject Advance Authorization on net-to-net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

45	Case No.:22/43/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00687/AM10/	RLA File :05/23/040/00162/AM10/	Lic.No/Date:0510256628 19.01.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.				

46	Case No.:9/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00800/AM10/	RLA File :07/21/040/00933/AM10/	Lic.No/Date:0710069461 19.01.2010	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per the written comments of DIT communicated vide their U.O. No. 17(25)/2010-IPHW dated 11.06.2010, the Committee decided to ratify the norms of subject Advance Authorization on net-to-net basis with accountability clause.				
The Regional Authority may take necessary action accordingly.				

47	Case No.:1/45/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00688/AM10/	RLA File :31/24/040/00211/AM10/	Lic.No/Date:3110041587 20.01.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. On the recommendation of the representative of DIT present in the meeting. It was decided by the Norms Committee to call for the following information / clarification from the firm and defer consideration of the case for re-listing on 17.08.2010:-				
1. Details of the final product in which the import & export items would be used. 2. Usage of each of the import items in the export product. 3. Justification for the wastage of each of imports items, as claimed by the firm. 4. Whether the Norms Committee has ratified the norms of similar licence on the past. If yes, kindly provide a copy of the same.				

48	Case No.:9/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00696/AM10/	RLA File :31/24/040/00184/AM10/	Lic.No/Date:3110041632 22.01.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the				

Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the reply of the firm. The Committee, therefore, decided to forward the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 17.08.2010.

Case No.:12/45/80-ALC2/2009	Party Name:MECHSOL TECHNOLOGIES PVT.LTD,	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00699/AM10/	RLA File :07/24/040/00364/AM10/	Lic.No/Date:0710069609 25.01.2010	Defer Date:17.08.2010

49 **Decision :** The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.

Case No.:17/45/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00704/AM10/	RLA File :31/24/040/00217/AM10/	Lic.No/Date:3110041696 27.01.2010	Defer Date:17.08.2010

50 **Decision :** The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. On the recommendation of the representative of DHI present in the meeting. It was decided by the Norms Committee to call for the following information / clarification from the firm and decided to defer the consideration of the case to be relist on 17.08.2010:-

1. Sl. No 3,4,5 and 11 of SDL.
2. Dimension of tubes & rods proposed for import.

Case No.:19/45/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00706/AM10/	RLA File :05/24/040/00458/AM10/	Lic.No/Date:0510256995 27.01.2010	Defer Date:17.08.2010

51 **Decision :** The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.08.2010.

Case No.:21/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00708/AM10/	RLA File :31/24/040/00200/AM10/	Lic.No/Date:3110041728 28.01.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the

52	Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. On the recommendation of the representative of DHI present in the meeting. It was decided by the Norms Committee to call for the following information / clarification from the firm and decided to defer the consideration of the case to be re-listed on 17.08.2010:- 1.SI. No. 5,9, & 11 of SDL. 2.Net Weight & gross weight of castings & forging proposed for import. 3. Break up of different types of pipes in to seamless & ERW and the respective quantity in length & weight. 4. Complete specification of item no.24 to 32 of import.		
----	---	--	--

53	Case No.:15/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00806/AM10/	RLA File :11/24/040/00042/AM10/	Lic.No/Date:1110021676 28.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

54	Case No.:22/45/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00709/AM10/	RLA File :31/24/040/00220/AM10/	Lic.No/Date:3110041743 29.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

55	Case No.:25/45/80-ALC2/2009	Party Name:ALTEM POWER LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00712/AM10/	RLA File :31/24/040/00222/AM10/	Lic.No/Date:3110041766 01.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the reply of the firm. The Committee, therefore, decided to forward the firm's reply to the technical authority for examination and submission of comments. The case may be relist on 17.08.2010.			

	Case No.:28/45/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00715/AM10/	RLA File :53/24/040/00013/AM10/	Lic.No/Date:5310010091 01.02.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the			

Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per the written comments of C&PC communicated vide their O.M. No. 46011/21/2009-PC.II dated 07.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

56

Item to be Exported	Quantity
Blood Bags	1 No.
Raw-material Recommended for Import	Quantity
1. PVC compound (Medical Grade)	1.10 kg/kg content in export product Net + 3% wastage
2. Relevant Stainless Steel Needle Assembly	Net + 5% wastage
3. Evident Paper – Plastic (Self Adhesive)	
4. Aluminium Foil Cover	Net + 1% wastage
5. Relevant Plasma Cap (Rubber Cap)	Net + 1% wastage
6. Relevant Luer Adapter	Net + 1% wastage
7. Relevant Oxygen Absorber	Net + 1% wastage
8. Stamping Foil Tape	Net + 1% wastage
9. Thermal Transfer Ribbon	Net + 1% wastage
10. Relevant Big Beak off Valve Assembly	Net + 1% wastage
11. Y- Connector	Net + 1% wastage

The Regional Authority may take necessary action accordingly.

57

Case No.:8/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00799/AM10/	RLA File :07/21/040/01035/AM10/	Lic.No/Date:0710069725 01.02.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The DIT vide their letter No. 17(30)/2010-IPHW dated 21.6.2010 has written to the firm for deputing their representative for technical discussion. The Committee decided to remind the firm to comply with the requirements of DIT and defer consideration of the case for re-listing on 17.08.2010.			

58

Case No.:3/1/80-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00832/AM10/	RLA File :07/24/040/00411/AM10/	Lic.No/Date:0710069722 01.02.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. On the recommendation of the representative of DHI present in the meeting the Committee decided to call for the following information / clarification from the firm and defer consideration of the case for re-listing on 17.08.2010:-			
1. Specific item of export with its use.			
2. Sl no 4,5,8 & 11 of SDL export product wise.			

Case No.:26/45/80-ALC2/2009

Party Name: DRIPLEX WATER

Meet No/Date:14/80-

Status:

59		ENGINEERING LTD.	ALC2/2010 06.07.2010	Deferred
	HQ File :01/80/050/00713/AM10/	RLA File :05/23/040/00147/AM10/	Lic.No/Date:0510257387 02.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the firm's reply. It was decided by the committee to refer a copy of firm's reply to DHI for examination and comments. The case may be relisted on 17.08.2010.			

60	Case No.:27/45/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00714/AM10/	RLA File :05/23/040/00148/AM10/	Lic.No/Date:0510257390 02.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the firm's reply. It was decided by the committee to refer a copy of firm's reply to DHI for examination and comments. The case may be relisted on 17.08.2010.			

61	Case No.:29/45/80-ALC2/2009	Party Name:TRELLEBORG SEALING SOLUTIONS (INDIA) PVT LTD	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00716/AM10/	RLA File :07/24/040/00365/AM10/	Lic.No/Date:0710069753 02.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer consideration and to relist the case on 17.08.2010.			

62	Case No.:30/45/80-ALC2/2009	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00717/AM10/	RLA File :07/24/040/00349/AM10/	Lic.No/Date:0710069760 02.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

	Case No.:31/45/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00718/AM10/	RLA File :05/24/040/00466/AM10/	Lic.No/Date:0510257485	Defer

63			02.02.2010	Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

64	Case No.:13/51/80-ALC2/2009	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00804/AM10/	RLA File :34/24/040/00189/AM10/	Lic.No/Date:3410026224 02.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

65	Case No.:1/9/80-ALC2/2010	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00114/AM11/	RLA File :03/94/040/00971/AM10/	Lic.No/Date:0310558549 04.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee noted that hard copy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.08.2010			

66	Case No.:31/7/80-ALC2/2010	Party Name:PARIXIT INDUSTRIES LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00105/AM11/	RLA File :34/24/040/00196/AM10/	Lic.No/Date:3410026404 18.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the			

Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. On the recommendation of the representative of the C&PC present in the meeting informed vide their letter dated 9th July, 2010 to call some information. The Committee, therefore, decided to ask the following information from the firm:-

1. Technical specifications, ID/OD and other details including product catalogue of parts and component of Drip Irrigation System to be exported alongwith copy of export order.
2. Whether the weight of 782792.500 kg. indicated for Emitting Pipe is inclusive of Dripper weight or not? Separate weight of Emitting Pipe and dripper contained in the Emitting Pipe may be furnished.
3. Specific details of master batch along with %age composition (by weight) may be furnished for manufacture of Emitting Pipe and Lateral Pipe.
4. Technical specifications, material for construction and weight/piece of dripper to be imported.
5. Detailed manufacturing process alongwith technical justification for wastages at each stage manufacturing process and also on each of the raw materials may be furnished.
6. Details of production of export products under reference and corresponding consumption of all the raw-materials (both imported and indigenous) during the last three years duly certified and CA may be furnished. If the production has not commenced in the past, details from commencement of production may be furnished duly certified by CA.
7. Small sample of export product.

The case may be relisted on 17.08.2010.

67	Case No.:14/51/80-ALC2/2009	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00805/AM10/	RLA File :04/24/040/00301/AM10/	Lic.No/Date:041011751 22.02.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.				

68	Case No.:22/7/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00096/AM11/	RLA File :09/24/040/00447/AM10/	Lic.No/Date:0910041035 22.02.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee noted that the firm has not furnished their reply and decided to write to Executive Director with a copy to Chief Managing Director of the firm to furnish the complete information otherwise the case will be rejected without any further chance and no further representation will be entertained and defer the consideration and to relist the case on 17.08.2010.				

Case No.:27/51/80-ALC2/2009	Party Name:GODREJ & BOYCE	Meet No/Date:14/80-	Status:
------------------------------------	---------------------------	---------------------	----------------

69		MFG. CO. LTD.,	ALC2/2010 06.07.2010	Deferred
	HQ File :01/80/050/00818/AM10/	RLA File :03/94/040/01010/AM10/	Lic.No/Date:0310561529 23.02.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.				

70	Case No.:25/51/80-ALC2/2009	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00816/AM10/	RLA File :05/23/040/00188/AM10/	Lic.No/Date:0510259390 24.02.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that the comments called for from DIT/C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be relisted on 17.08.2010.				

71	Case No.:23/51/80-ALC2/2009	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00814/AM10/	RLA File :05/23/040/00179/AM10/	Lic.No/Date:0510259450 25.02.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that the comments called for from M/o Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be relisted on 17.08.2010.				

72	Case No.:20/51/80-ALC2/2009	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00811/AM10/	RLA File :07/24/040/00459/AM10/	Lic.No/Date:0710070262 26.02.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be relisted on 17.08.2010.				

73	Case No.:28/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00819/AM10/	RLA File :04/24/040/00290/AM10/	Lic.No/Date:0410112044 02.03.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the				

Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee noted that the firm has not furnished their reply and decided to write to Executive Director with a copy to Chief Managing Director of the firm to furnish the complete information otherwise the case will be rejected without any further chance and no further representation will be entertained and defer the consideration and to relist the case on 17.08.2010.

Case No.:3/51/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00794/AM10/	RLA File :07/24/040/00458/AM10/	Lic.No/Date:0710070360 04.03.2010	Defer Date:17.08.2010

- 74 **Decision :** The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.08.2010.

Case No.:4/51/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00795/AM10/	RLA File :07/24/040/00457/AM10/	Lic.No/Date:0710070361 04.03.2010	Defer Date:17.08.2010

- 75 **Decision :** The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.08.2010.

Case No.:36/51/80-ALC2/2009	Party Name:MARKS PRYOR MARKING TECHNOLOGY PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00827/AM10/	RLA File :31/24/040/00213/AM10/	Lic.No/Date:3110042306 10.03.2010	Defer Date:17.08.2010

- 76 **Decision :** The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. On the recommendation of the representative of the DHI present in the meeting it was decided by the Committee to ask the following information/ clarification from the firm:-

1. Sl.No. 4, 5 & 11 of SDL.

The case may be relisted on 17.08.2010.

Case No.:21/7/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00095/AM11/	RLA File :09/24/040/00522/AM10/	Lic.No/Date:0910041258 10.03.2010	Defer Date:17.08.2010

- 77 **Decision :** The case regarding ratification of norms in respect of above authorization was considered by the

Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee noted that the firm has not furnished their reply and decided to write to Executive Director with a copy to Chief Managing Director of the firm to furnish the complete information otherwise the case will be rejected without any further opportunity and no further representation will be entertained. The case stands deferred for re-listing on 17.08.2010.

Case No.:29/51/80-ALC2/2009	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00820/AM10/	RLA File :02/24/040/00236/AM10/	Lic.No/Date:0210139134 11.03.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. On the recommendation of the representative of the DHI present in the meeting it was decided by the Committee to ask the following information / clarification from the firm:-

1.SI no 3,4,5 & 11 of SDL

The case may be relisted on 17.08.2010.

Case No.:32/51/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00823/AM10/	RLA File :03/95/040/00808/AM10/	Lic.No/Date:0310564122 11.03.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.

Case No.:16/7/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00090/AM11/	RLA File :03/94/040/01060/AM10/	Lic.No/Date:0310564639 12.03.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind the firm to comply with the requirements of DIT's letter dt.21.06.2010. The case may be relisted on 17.08.2010.

Case No.:37/51/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
HQ File :01/80/050/00828/AM10/	RLA File :05/24/040/00517/AM10/	Lic.No/Date:0510260519 15.03.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the

Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

82	Case No.:1/1/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00830/AM10/	RLA File :07/24/040/00475/AM10/	Lic.No/Date:0710070572 17.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

83	Case No.:7/1/80-ALC2/2010	Party Name:SKF TECHNOLOGIES (INDIA) PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00836/AM10/	RLA File :07/24/040/00469/AM10/	Lic.No/Date:0710070610 19.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

84	Case No.:9/1/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00838/AM10/	RLA File :09/24/040/00501/AM10/	Lic.No/Date:0910041387 19.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee decided to forward a copy of firm's application to M/o Defence for examination and comments. The case stands deferred for re-listing on 3.8.2010.			

85	Case No.:34/7/80-ALC2/2010	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00108/AM11/	RLA File :06/24/040/00051/AM10/	Lic.No/Date:0610017515 19.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee handed over the case file to DIPP for examination and comments. The case stands deferred for re-listing on 17.08.2010.			

	Case No.:35/7/80-ALC2/2010	Party Name:PRAG RUBBER INDUSTRIES (P) LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00109/AM11/	RLA File :06/24/040/00050/AM10/	Lic.No/Date:0610017518 19.03.2010	

86	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per the written comments of DHI communicated vide their U.O. No. 3(11)/09-TSW(B)/ dated 05.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization under GN-4 as items of import are components. The Regional Authority may take necessary action accordingly.
----	---

87	Case No.: 8/1/80-ALC2/2010	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00837/AM10/	RLA File :05/24/040/00529/AM10/	Lic.No/Date:0510260906 22.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DC(MSME) informed the Committee that they have not received the application of the firm. The Committee, therefore, decided to forward a copy of firm's application to the technical authority for examination and comments. The case may be relisted on 17.08.2010.			

88	Case No.: 10/1/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00839/AM10/	RLA File :07/24/040/00476/AM10/	Lic.No/Date:0710070638 22.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the requisite information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

89	Case No.: 12/1/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Closed
	HQ File :01/80/050/00841/AM10/	RLA File :61/24/040/00056/AM10/	Lic.No/Date:6110000403 22.03.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that RA has issued Advance Authorisation to the firm under General Note No.4 on net to net basis in terms of policy Circular No.20 dt.05.12.2007. The Committee, therefore decided to close the case.			

90	Case No.: 13/1/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Closed
	HQ File :01/80/050/00842/AM10/	RLA File :61/24/040/00057/AM10/	Lic.No/Date:6110000404 22.03.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that RA			

Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee observed that RA has issued Advance Authorisation to the firm under General Note No.4 on net to net basis in terms of policy Circular No.20 dt.05.12.2007. The Committee, therefore decided to close the case.

91	Case No.:14/1/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Closed
	HQ File :01/80/050/00843/AM10/	RLA File :61/24/040/00058/AM10/	Lic.No/Date:6110000405 22.03.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee observed that RA has issued Advance Authorisation to the firm under General Note No.4 on net to net basis in terms of policy Circular No.20 dt.05.12.2007. The Committee, therefore decided to close the case.			

92	Case No.:15/1/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Closed
	HQ File :01/80/050/00844/AM10/	RLA File :61/24/040/00059/AM10/	Lic.No/Date:6110000406 22.03.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee observed that RA has issued Advance Authorisation to the firm under General Note No.4 on net to net basis in terms of policy Circular No.20 dt.05.12.2007. The Committee, therefore decided to close the case.			

93	Case No.:16/1/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00845/AM10/	RLA File :31/24/040/00242/AM10/	Lic.No/Date:3110042472 23.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. On the recommendation of the representative of the DHI present in the meeting. It was decided by the Committee to ask the following information / clarification from the firm:- 1. Sl no 5,9 & 11 of SDL. 2. Details of Auxiliaries proposed for export with their weight & the items required for the manufacture of the same. 3. Net weight & gross weight of item no 1 of import. The case may be relisted on 17.08.2010.			

94	Case No.:14/1/85-ALC3/2010	Party Name:BOVING FOURESS PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/85/050/00265/AM10/	RLA File :07/24/040/00477/AM10/	Lic.No/Date:0710070643 23.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The committee noted that the			

Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.08.2010.

95	Case No.:17/1/80-ALC2/2010	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00846/AM10/	RLA File :03/95/040/00831/AM10/	Lic.No/Date:0310566228 24.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

96	Case No.:21/1/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00850/AM10/	RLA File :05/24/040/00535/AM10/	Lic.No/Date:0510261287 26.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. On the recommendation of the representative of the DHI present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:- 1. Sl no 3,4 5, & 11 of SDL along with sample of export product The case may be relisted on 17.08.2010.			

97	Case No.:23/1/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00852/AM10/	RLA File :04/24/040/00321/AM10/	Lic.No/Date:0410112741 29.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee noted that the firm has not furnished their reply and decided to write to Executive Director with a copy to Chief Managing Director of the firm to furnish the complete information otherwise the case will be rejected without any further opportunity and no further representation will be entertained. The case stands deferred for re-listing on 17.08.2010.			

98	Case No.:24/1/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00853/AM10/	RLA File :04/24/040/00322/AM10/	Lic.No/Date:0410112742 29.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI			

NORMS COMMITTEE (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

99	Case No.:21/9/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00134/AM11/	RLA File :03/94/040/01139/AM10/	Lic.No/Date:0310567657 31.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

100	Case No.:22/9/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00135/AM11/	RLA File :03/94/040/00850/AM10/	Lic.No/Date:0310567659 31.03.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of DIPP communicated vide note dated 06.07.2010, the Committee, decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly.			

101	Case No.:24/9/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00137/AM11/	RLA File :03/94/040/01003/AM10/	Lic.No/Date:0310567686 31.03.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of DIPP communicated vide note dated 06.07.2010, the Committee, decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly			

102	Case No.:27/9/80-ALC2/2010	Party Name:GENESIS MEMBRANE SEPRATECH PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00140/AM11/	RLA File :03/94/040/01143/AM10/	Lic.No/Date:0310567775 01.04.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of DIPP communicated vide note dated 06.07.2010, the Committee, decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly			

Case No.:28/7/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD..	Meet No/Date:14/80-ALC2/2010	Status: Deferred
-----------------------------------	---	------------------------------	-----------------------------------

103			06.07.2010	
	HQ File :01/80/050/00102/AM11/	RLA File :34/24/040/00219/AM10/	Lic.No/Date:3410026751 06.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that the comments called for from Deptt of C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.08.2010.			

104	Case No.:29/7/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00103/AM11/	RLA File :34/24/040/00228/AM10/	Lic.No/Date:3410026752 06.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that the comments called for from Deptt of C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.08.2010			

105	Case No.:30/7/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00104/AM11/	RLA File :34/24/040/00232/AM10/	Lic.No/Date:3410026753 06.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that the comments called for from Deptt of C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.08.2010.			

106	Case No.:37/7/80-ALC2/2010	Party Name:ELECTROMECH MATERIAL HANDLING SYSTEMS(I) PVT LTD	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00111/AM11/	RLA File :31/21/040/00402/AM10/	Lic.No/Date:3110042767 06.04.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. . As per written comments of DIPP communicated vide note dated 06.07.2010, the Committee, decided to ratify the norms in respect of the subject advance authorization as under:- 1. Words “Consisting of Hoisting Mechanism with motor and Gear Box” may be suffixed with the description of import item. 2. Import items may be allowed as per GN-4 The Regional Authority may take necessary action accordingly			

	Case No.:25/9/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00138/AM11/	RLA File :03/94/040/00999/AM10/	Lic.No/Date:0310568208 06.04.2010	

107	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of DIPP communicated vide note dated 06.07.2010 the Committee, decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly		
-----	--	--	--

108	Case No.: 26/7/80-ALC2/2010	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00100/AM11/	RLA File :07/24/040/00402/AM10/	Lic.No/Date:0710070813 07.04.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of DIPP communicated vide note dated 06.07.2010, the Committee, decided to ratify the norms in respect of the subject advance authorization with the following modification:- “After taking clue from SION at S.No. C-1316, quantities of import items Sl. No. 1&2 may be allowed as applied for i.e.1060 Kgs and 70 Kgs. respectively”. The Regional Authority may take necessary action accordingly			

109	Case No.: 7/9/80-ALC2/2010	Party Name:KOSTWEIN INDIA COMPANY PVT. LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00120/AM11/	RLA File :08/24/040/00011/AM11/	Lic.No/Date:0810088351 20.04.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of DIPP communicated vide note dated 06.07.2010, the Committee, decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly.			

110	Case No.: 28/9/80-ALC2/2010	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00141/AM11/	RLA File :06/24/040/00006/AM11/	Lic.No/Date:0610017739 20.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of DC(MSME) present in the meeting informed that the case is under their examination. It was decided to defer consideration of case for 17.8.2010.			

111	Case No.: 23/7/80-ALC2/2010	Party Name:DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00097/AM11/	RLA File :05/23/040/00229/AM10/	Lic.No/Date:0510262793 22.04.2010	Defer Date:17.08.2010

	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee decided to forward a copy of application to Deptt of C&CP for comments and defer the same for re-listing on 17.08.2010.		
--	--	--	--

112	Case No.: 26/9/80-ALC2/2010	Party Name:HAWA VALVES (INDIA) PVT. LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00139/AM11/	RLA File :03/94/040/00077/AM11/	Lic.No/Date:0310571019 23.04.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of DC (MSME) communicated vide U.O. note No. 30(119) 2008-ME dated 10.06.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly.			

113	Case No.: 13/9/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00126/AM11/	RLA File :03/95/040/00027/AM11/	Lic.No/Date:0310571475 27.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

114	Case No.: 16/9/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00129/AM11/	RLA File :05/23/040/00023/AM11/	Lic.No/Date:0510263144 27.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

115	Case No.: 15/9/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00128/AM11/	RLA File :05/23/040/00012/AM11/	Lic.No/Date:0510263163 28.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No 14/11held on 20 07 2010 On the recommendation of the			

representative of the DHI present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:-

1. Calculation & justification of quantity of import of item no 8.
2. Sl no 8 of SDL for item no 5 & justification of quantity of import

The case may be relisted on 17.08.2010.

116	Case No.:1/7/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00075/AM11/	RLA File :05/24/040/00027/AM11/	Lic.No/Date:0510263356 29.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that DIT vide letter dated 5.7.2010 has asked for the following documents/information from the firm:- a) ICAM System; b) SK with Basic controller; c) 24 VDC 8 Sink in 8 Relay out, DNET COMMS, Screw; d) Control net 2 X capacity bridge MOD redundant media; e) 10-31 VDC Input/Out 32 Pts (36 pin); f) Logix 5564 16 MB Controllers The case may be relisted on 17.08.2010.			

117	Case No.:17/9/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00130/AM11/	RLA File :05/23/040/00233/AM10/	Lic.No/Date:0510263362 29.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. On the recommendation of the representative of the DHI present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:- 1. Specific item of export. 2. Use of the export product. 3. Break up of all import items to Seamless & welded pipes. 4. The firm has mentioned in the manufacturing process that pipe fittings are manufactured from pipes. Again pipe fittings are imported. The firm may clarify 5. SL Non 3,5 & 11 of SDL. 6. Net weight & gross weight of Steel flanges & castings proposed for import. 7. Details of item no 13 of import & its use. The case may be relisted on 17.08.2010.			

	Case No.:23/9/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00136/AM11/	RLA File :03/94/040/00076/AM11/	Lic.No/Date:0310572023 29.04.2010	

118	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of DIPP communicated vide note dated 06.07.2010;08.07.2010 and 20.07.2010, the Committee, decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly		
-----	---	--	--

	Case No.:2/7/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00076/AM11/	RLA File :07/24/040/00025/AM11/	Lic.No/Date:0710071365 30.04.2010	Defer Date:17.08.2010
119	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 17.08.2010.			

	Case No.:3/7/80-ALC2/2010	Party Name:LINCOLN HELIOS (I) LTD	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00077/AM11/	RLA File :07/24/040/00021/AM11/	Lic.No/Date:0710071374 30.04.2010	Defer Date:17.08.2010
120	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

	Case No.:4/7/80-ALC2/2010	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00078/AM11/	RLA File :61/24/040/00013/AM11/	Lic.No/Date:6110000431 30.04.2010	Defer Date:17.08.2010
121	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.08.2010.			

	Case No.:24/7/80-ALC2/2010	Party Name:VA TECH WABAG LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00098/AM11/	RLA File :04/24/040/00025/AM11/	Lic.No/Date:0410113509 30.04.2010	Defer Date:17.08.2010
122	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DIPP			

	informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.										
123	<table> <tr> <td>Case No.:14/9/80-ALC2/2010</td><td>Party Name:GEI INDUSTRIAL SYSTEMS LTD.,</td><td>Meet No/Date:14/80-ALC2/2010 06.07.2010</td><td>Status: Deferred</td></tr> <tr> <td>HQ File :01/80/050/00127/AM11/</td><td>RLA File :11/24/040/00002/AM11/</td><td>Lic.No/Date:1110022305 30.04.2010</td><td>Defer Date:17.08.2010</td></tr> </table> Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. On the recommendation of the representative of the DHI present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:- 1. Information in respect of Sl. No. 4, 5, 11 & 13 of Standard Deficiency Format. 2. Size/specifications of items of imports. The case may be re-listed on 17.08.2010.	Case No.:14/9/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred	HQ File :01/80/050/00127/AM11/	RLA File :11/24/040/00002/AM11/	Lic.No/Date:1110022305 30.04.2010	Defer Date:17.08.2010		
Case No.:14/9/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred								
HQ File :01/80/050/00127/AM11/	RLA File :11/24/040/00002/AM11/	Lic.No/Date:1110022305 30.04.2010	Defer Date:17.08.2010								
124	<table> <tr> <td>Case No.:5/7/80-ALC2/2010</td><td>Party Name:PSK ENGINEERING PVT LTD</td><td>Meet No/Date:14/80-ALC2/2010 06.07.2010</td><td>Status: Deferred</td></tr> <tr> <td>HQ File :01/80/050/00079/AM11/</td><td>RLA File :07/24/040/00022/AM11/</td><td>Lic.No/Date:0710071387 03.05.2010</td><td>Defer Date:17.08.2010</td></tr> </table> Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.	Case No.:5/7/80-ALC2/2010	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred	HQ File :01/80/050/00079/AM11/	RLA File :07/24/040/00022/AM11/	Lic.No/Date:0710071387 03.05.2010	Defer Date:17.08.2010		
Case No.:5/7/80-ALC2/2010	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred								
HQ File :01/80/050/00079/AM11/	RLA File :07/24/040/00022/AM11/	Lic.No/Date:0710071387 03.05.2010	Defer Date:17.08.2010								
125	<table> <tr> <td>Case No.:6/7/80-ALC2/2010</td><td>Party Name:SARTORIUS STEDIM INDIA PVT. LTD.</td><td>Meet No/Date:14/80-ALC2/2010 06.07.2010</td><td>Status: Deferred</td></tr> <tr> <td>HQ File :01/80/050/00080/AM11/</td><td>RLA File :07/24/040/00024/AM11/</td><td>Lic.No/Date:0710071392 03.05.2010</td><td>Defer Date:17.08.2010</td></tr> </table> Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee noted that hard copy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.08.2010.	Case No.:6/7/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred	HQ File :01/80/050/00080/AM11/	RLA File :07/24/040/00024/AM11/	Lic.No/Date:0710071392 03.05.2010	Defer Date:17.08.2010		
Case No.:6/7/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred								
HQ File :01/80/050/00080/AM11/	RLA File :07/24/040/00024/AM11/	Lic.No/Date:0710071392 03.05.2010	Defer Date:17.08.2010								
126	<table> <tr> <td>Case No.:7/7/80-ALC2/2010</td><td>Party Name:IPG PHOTONICS (INDIA) PVT LTD.,</td><td>Meet No/Date:14/80-ALC2/2010 06.07.2010</td><td>Status: Deferred</td></tr> <tr> <td>HQ File :01/80/050/00081/AM11/</td><td>RLA File :07/24/040/00018/AM11/</td><td>Lic.No/Date:0710071394 03.05.2010</td><td>Defer Date:17.08.2010</td></tr> </table> Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee noted that	Case No.:7/7/80-ALC2/2010	Party Name:IPG PHOTONICS (INDIA) PVT LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred	HQ File :01/80/050/00081/AM11/	RLA File :07/24/040/00018/AM11/	Lic.No/Date:0710071394 03.05.2010	Defer Date:17.08.2010		
Case No.:7/7/80-ALC2/2010	Party Name:IPG PHOTONICS (INDIA) PVT LTD.,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred								
HQ File :01/80/050/00081/AM11/	RLA File :07/24/040/00018/AM11/	Lic.No/Date:0710071394 03.05.2010	Defer Date:17.08.2010								

hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.08.2010.

127	Case No.: 8/7/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00082/AM11/	RLA File :02/24/040/00254/AM10/	Lic.No/Date:0210141744 06.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization 20.07.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

128	Case No.: 9/7/80-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00083/AM11/	RLA File :31/24/040/00012/AM11/	Lic.No/Date:3110043149 06.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization 20.07.2010. On the recommendation of the representative of the DIPP present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:- 1. Sl. No. 5 & 11 of Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise. The case may re-listed on 17.08.2010.			

129	Case No.: 12/9/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00125/AM11/	RLA File :03/95/040/00069/AM11/	Lic.No/Date:0310572951 06.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

130	Case No.: 10/7/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00084/AM11/	RLA File :04/24/040/00330/AM10/	Lic.No/Date:0410113575 07.05.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of			

DIPP communicated vide note dated 06.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization with import from S. No. 1 to 69 on net-to-net basis with accountability clause.

The Regional Authority may take necessary action accordingly

131

Case No.:18/9/80-ALC2/2010	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Approved
HQ File :01/80/050/00131/AM11/	RLA File :05/23/040/00025/AM11/	Lic.No/Date:0510263911 07.05.2010	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of Deptt. of C & P communicated vide O.M. No.46011/06/2010-PC.II dated 31 st March, 2010, the Committee, decided to ratify the norms in respect of the subject advance authorization as under:-			
Item to be Exported		Quantity	
Intravenous Cathetor/I.V,Cannula (Venflon)22G		1 No.	
Raw-material sought to be Imported		Quantity	
1.Relevant PTFE Tube		Net+ 10% Wastage	
2.Relevant Brushing		1.02 No.	
3.Relevant Cannula		1.02 No.	
4. Relevant Catheter Hub		1.015 No.	
5.Relevant Threaded Plug IVC		1.01 No.	
6. Relevant Grip Venflon		1.02 No.	
7. Relevant Flow Control Plug-IVC		1.02 No.	
8. Relevant Protection Hub Venflon –IVC		1.02 No.	
9. Relevant Cap Venflon		1.01 No.	
10. Relevant Silicone tube		Net + 1.15% wastage	
11. Relevant APET Film12		0.00614 SqM	
12. Relevant Tyvak Unprinted		0.00528 SqM	
The Regional Authority may take necessary action accordingly			

132	Case No.:19/9/80-ALC2/2010	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00132/AM11/	RLA File :05/23/040/00035/AM11/	Lic.No/Date:0510264008 10.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

	Case No.:14/7/80-ALC2/2010	Party Name:CARBONE LORRAINE INDIA PVT LTD	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Approved
--	-----------------------------------	--	--	-----------------------------------

			06.07.2010	
	HQ File :01/80/050/00088/AM11/	RLA File :04/24/040/00031/AM11/	Lic.No/Date:0410113729 12.05.2010	
133	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of DIPP communicated vide note dated 06.07.2010; the Committee, decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly			

	Case No.:15/7/80-ALC2/2010	Party Name:THE INDURE PVT. LTD	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
134	HQ File :01/80/050/00089/AM11/	RLA File :05/24/040/00020/AM11/	Lic.No/Date:0510264158 12.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

	Case No.:27/7/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
135	HQ File :01/80/050/00101/AM11/	RLA File :03/94/040/00104/AM11/	Lic.No/Date:0310574052 13.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. On the recommendation of the representative of the DIPP present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format. 2. Quantities of import items at Sl. Nos. 1 & 2 in Nos. also in addition to their weights. The case may re-listed on 17.08.2010.			

	Case No.:32/7/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
136	HQ File :01/80/050/00106/AM11/	RLA File :03/95/040/00086/AM11/	Lic.No/Date:0310574189 13.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. On the recommendation of the representative of the DIPP present in the meeting, it was decided by the Committee to ask the firm to furnish the information regarding S.No. 5,11 and 13 of SDL. The case may re-listed on 17.08.2010.			

	Case No.:33/7/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00107/AM11/	RLA File :03/94/040/00135/AM11/	Lic.No/Date:0310574215 13.05.2010	Defer Date:17.08.2010

137	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. On the recommendation of the representative of the DIPP present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format. 2. Quantity of import item at Sl. No. 2 in Nos. also in addition to its weights. The case may be re-listed on 17.08.2010.
-----	--

138	Case No.:30/9/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00143/AM11/	RLA File :61/24/040/00016/AM11/	Lic.No/Date:6110000447 13.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

139	Case No.:2/9/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00115/AM11/	RLA File :31/21/040/00048/AM11/	Lic.No/Date:3110043252 17.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

140	Case No.:3/9/80-ALC2/2010	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00116/AM11/	RLA File :31/21/040/00059/AM11/	Lic.No/Date:3110043269 18.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee decided that the firm's application received from concerned RA may be forwarded to DHI for examination and comments. The case stands deferred for re-listing on 17.08.2010.			

141	Case No.:4/9/80-ALC2/2010	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00117/AM11/	RLA File :04/24/040/00032/AM11/	Lic.No/Date:0410113880 18.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. On the recommendation of the			

representative of the DHI present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:-

Sl. No.3,4,5 & 11 of SDL.

The case may be re-listed on 17.08.2010.

142	Case No.: 5/9/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00118/AM11/	RLA File :03/95/040/00101/AM11/	Lic.No/Date:0310574966 19.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. On the recommendation of the representative of the DHI present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:- 1. Specific item of export & quantity in number and weight separately. 2. Break up of import of steel pipes/tubes in to seamless & welded and Carbon steel, Alloy Steel & stainless steel types. 3. Specific item of import under item no 7 of import. 4. Sl no 11 of SDL. The case may be re-listed on 17.08.2010.			

143	Case No.: 6/9/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00119/AM11/	RLA File :05/24/040/00063/AM11/	Lic.No/Date:0510264573 19.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. On the recommendation of the representative of the DIPP present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:- 1. S.No.3,4,5 & 11 SDL The case may be re-listed on 17.08.2010.			

144	Case No.: 8/9/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00121/AM11/	RLA File :03/95/040/00076/AM11/	Lic.No/Date:0310575329 20.05.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of			

DIPP communicated vide note dated 06.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as per SION at S.No. C-1829.

The Regional Authority may take necessary action accordingly

145	Case No.:9/9/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved
	HQ File :01/80/050/00122/AM11/	RLA File :03/95/040/00077/AM11/	Lic.No/Date:0310575334 20.05.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of DIPP communicated vide note dated 06.07.2010; the Committee decided to ratify the norms in respect of the subject advance authorization as per SION at S.No. C-1829. The Regional Authority may take necessary action accordingly.			

146	Case No.:10/9/80-ALC2/2010	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00123/AM11/	RLA File :05/24/040/00056/AM11/	Lic.No/Date:0510264643 21.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee decided that the firm's application received from concerned RA may be forward to DHI for examination and comments and decided to defer the consideration and to re-list on 17.08.2010.			

147

Case No.:11/9/80-ALC2/2010	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:14/80-ALC2/2010 06.07.2010	Status: Approved				
HQ File :01/80/050/00124/AM11/	RLA File :05/24/040/00454/AM10/	Lic.No/Date:0510264645 21.05.2010					
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. As per written comments of C&PC communicated vide OM No.46011/253/2004-PC-II dated 05.01.2009, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-							
<table><tr><td>Item to be exported</td><td>Quantity</td></tr><tr><td>PVC Fill Media / Drift Eliminator</td><td>1 MT</td></tr></table>				Item to be exported	Quantity	PVC Fill Media / Drift Eliminator	1 MT
Item to be exported	Quantity						
PVC Fill Media / Drift Eliminator	1 MT						
<table><tr><td>Raw-material Recommended for import</td><td>Quantity</td></tr><tr><td>PVC Sheet (Thickness 0.175 mm to 0.80 mm)</td><td>1.15 MT</td></tr></table>				Raw-material Recommended for import	Quantity	PVC Sheet (Thickness 0.175 mm to 0.80 mm)	1.15 MT
Raw-material Recommended for import	Quantity						
PVC Sheet (Thickness 0.175 mm to 0.80 mm)	1.15 MT						
The Regional Authority may take necessary action accordingly.							

Case No.:20/9/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:14/80-	Status:
-----------------------------------	-----------------------------	---------------------	----------------

148			ALC2/2010 06.07.2010	Deferred
	HQ File :01/80/050/00133/AM11/	RLA File :17/24/040/00004/AM11/	Lic.No/Date:1710003338 21.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee decided that the firm's application received from concerned RA may be forward to DHI for examination and comments and decided to defer the consideration and to re-list on 17.08.2010.			

149	Case No.:31/9/80-ALC2/2010	Party Name:ORBIT AUTOMATION & PROJECTS INDIA PVT LTD.	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00144/AM11/	RLA File :09/24/040/00068/AM11/	Lic.No/Date:0910042148 26.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. The Committee noted that hard copy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.08.2010.			

150	Case No.:32/9/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00145/AM11/	RLA File :06/24/040/00010/AM11/	Lic.No/Date:0610018054 26.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. On the recommendation of the representative of the DHI present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:- 1. Serial no3,4,5 & 11 of SDL for each export product. 2. Sample of product in CKD/SKD condition The case may be re-listed on 17.08.2010.			

151	Case No.:33/9/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:14/80- ALC2/2010 06.07.2010	Status: Deferred
	HQ File :01/80/050/00146/AM11/	RLA File :06/24/040/00011/AM11/	Lic.No/Date:0610018056 26.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11held on 20.07.2010. On the recommendation of the			

representative of the DHI present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:-

1. Serial no3,4,5 & 11 of SDL for each export product.
2. Sample of product in CKD/SKD condition

The case may be re-listed on 17.08.2010.

Sl.No.07

Case No. A - 08	M/s. IDMC Limited, Vithal	F.No. 01/80/050/00723/AM06/DES-I	A.A. Lic.No. & Date 3410014306 dt.07.09.2005
Meeting No.14/11		R.A. F.No.34/24/040/00124/AM06	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per the written comments of DIPP communicated vide their note dated 06.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty weights of 5442 Kgs., 2938 Kgs., 4454 Kgs., 21604 Kgs., 22180 Kgs., 22994 Kgs., 12314 Kgs., 12775 Kgs. & 8909 Kgs. may be specified with the quantities of export products from Sl. Nos. 1 to 9 respectively..
2. Quantity of import item at Sl. No. 1 may be allowed as 1760 Kgs. inclusive of 3 % wastage as applied for by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 8562 Kgs. inclusive of 3 % wastage as applied for by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed as 20195 Kgs. inclusive of 3 % wastage as applied for by the firm.
5. Quantity of import item at Sl. No. 4 may be allowed as 3395 Kgs. inclusive of 3 % wastage as applied for by the firm.
6. Quantity of import item at Sl. No. 5 may be allowed as 3934 Kgs. inclusive of 3 % wastage as applied for by the firm.
7. Quantity of import item at Sl. No. 6 may be allowed as 7662 Kgs. inclusive of 3 % wastage as applied for by the firm.

The Regional Authority may take necessary action accordingly.

Sl.No.08

Case No. A - 02	M/s. IDMC Limited Vithal Udyognagar	HQ F.No.01/80/050/00281/AM07/DES.I	Lic.No. & Date 3410016262 dt.15.06.2006
Meeting No.14/11		RA F.No.34/24/040/00067/AM07	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have not received firm's reply and therefore, it was decided to forward a copy of the same to them. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

Sl.No.09

Case No. A - 03	M/s. Johnson Matthey India Pvt. Ltd., Gurgaon	HQ F.No.01/80/162/00501/AM10/DES.I	Lic.No. & Date 0510240582 dt.29.04.2009
Meeting No.14/11		RA F.No.05/24/039/00001/AM10	
Date:		Ratification of norms	

06.07.2010;08.07.2010 20.07.2010	and		
-------------------------------------	-----	--	--

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. On the recommendation of the representative of the DHI present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:-

1. Sl. No.11 of SDL.
2. The details of indigenous input with value may also be given as value addition is low.
3. The firm may be submit a copy of the licence with list of items of import & export.

The case may be re-listed on 17.08.2010.

S.No.10

Case No. A - 09	M/s. Jhagadia Copper LTd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date 3410024795 dt.29.07.2009
Meeting No.14/11		RA.F.No.34/24/039/00001/AM10	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms.	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The M/o Mines informed the committee vide their letter dt.30.06.2010 and requested to furnish a copy of ID notes dt.22.03.2010 and 22.04.2010 that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

-

S.No.89

Case No. A/R-111	M/s. Dickinson Fowler Pvt. Ltd., Bangalore	HQ F.No.01/80/50/01584/AM06/DES.I	Lic.No. & Date 07100438505 dt.21.03.2006
Meeting No.14/11		RA F.No.07/24/040/01012/AM06	
Date: 06.07.2010;08.07.2010 20.07.2010		Revision of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per the written comments of DHI communicated vide their U.O. No. 3(155)/09-TSW(B)/ dated 28.06.2010, the Committee after deliberations came to conclusion that as per justification given by firm the item No. 12,13,28,29 & 35 in the licence are same as given in Shipping Bill so far as their use is concerned. It was decided to recommend item No. 12,13, 28, 29 & 35 mentioned on the subject Advance Authorisation..

The Regional Authority may take necessary action accordingly.

S.No.90

Case No. A/R-113	M/s. Sona Okegawa Precision Forgings LTd.,	F.No.01/81/50/00884/AM06/DES.I	Lic.No. & Date 0510175316 dt.27.01.2006
Meeting No.14/11		RA F.No.05/24/040/00842/AM06	
Date: 06.07.2010;08.07.2010 20.07.2010		Revision of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the

Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.91

Case No. A/R - 141	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/01546/AM07/DES.I	Lic.No. & Date 0410088535 dt.23.03.2007
Meeting No.14/11		RA F.No.04/24/040/00466/AM07	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on and 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.92

Case No. A/R - 142	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00559/AM08/DES.I	Lic.No. & Date 0410091897 dt.05.11.2007
Meeting No.14/11		RA F.No.04/24/040/00243/AM08	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.93

Case No. A/R - 143	M/s. Arjun Technologies (I) Ltd.,	HQ F.No.01/80/50/00296/AM09/DES.I	Lic.No. & Date 0410087487 dt.09.02.2007
Meeting No.14/11		RA F.No.04/24/040/00410/AM07	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per the written comments of DHI communicated vide their U.O. No. 3(13)/09-TSW(B)/324 dated 28.06.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. "Export Product weight of 185549 kg. may be incorporated in the license and Import of HR coil may be allowed to the extent of 40.6 MT".

The Regional Authority may take necessary action accordingly.

S.No.94

Case No. A/R-171	M/s. GEA BGR Energy System India Ltd., Chennai	HQ F.No.01/80/50/00505/AM09/DES.I	Lic.No. & Date 0410096594 dt.18.06.2008
Meeting No.14/11		RA F.No.04/24/040/00077/AM09	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per the written comments of DHI communicated vide their U.O. No. 3(74)/10-TSW(B)/268 dated 07.06.2010, the Committee decided to ratify

communicated vide their O.O. No. 5(74)/10-13 W(D)/2008 dated 07.06.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Import

1. The firm has requested for deletion of item no 2, 5 to 10 of import as they have procured it indigenously. The above items may be deleted.
 2. Item no 1 & 3 & 4 of import are components & the same may be allowed under GN-4.
- The Regional Authority may take necessary action accordingly.

S.No.95

Case No. A/R-172	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00618/AM09/DES.I	Lic.No. & Date 0410096031 dt.26.05.2008
Meeting No.14/11		RA F.No.04/24/040/00409/AM08	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.96

Case No. A/R-175	M/s. GEA BGR Energy System India Ltd., Chennai and	HQ F.No.01/80/50/01098/AM08/DES.I	Lic.No. & Date 0410092979 dt.02.01.2008
Meeting No.14/11		RA F.No.04/24/040/00324/AM08	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.97

Case No. A/R - 146	M/s. Delphi-TVS Diesel Systems LTD., Chennai	HQ F.No.01/80/50/00624/AM09/DES.I	Lic.No. & Date 0410096032 dt.26.05.2008
Meeting No.14/11		RA.F.No.04/24/040/00410/AM08	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms.	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.98

Case No. A/R - 147	M/s. Delphi-TVS Diesel Systems LTD., Chennai	HQ F.No.01/80/50/00560/AM08/DES.I	Lic.No. & Date 0410091900 dt.05.11.2007
Meeting No.14/11		RA.F.No.04/24/040/00244/AM08	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms.	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.99

Case No. A/R - 6	M/s. Value Industries LTd., Mumbai	HQ F.No.01/80/162/00194/AM10/DES.I	Lic.No. & Date 0310527117 dt.03.07.2009
Meeting No.14/11		RA.F.No.03/95/040/00012/AM10	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DIPP informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.100

Case No. A/R-40	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date 6110000254 dt.05.12.2008
Meeting No.14/11		RA F.No.61/24/040/00036/AM09	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.101

Case No. A/R-41	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/050/00339/AM10/DES.I	Lic.No. & Date 1110020832 dt.04.08.2009
Meeting No.14/11		RA F.No.11/24/040/00010/AM10	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.102

Case No. A/R-42	M/s. Bharat Earth Movers Ltd., Bangalore	HQ F.No.01/80/050/00535/AM08/DES.I	Lic.No. & Date 0710053990 dt.23.10.2007
Meeting No.14/11		RA F.No.07/24/040/00486/AM08	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per the written comments of DHI communicated vide their U.O. No. 3(68)/07-TSW(B)/323 dated 28.06.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

- (1) The firm has given the calculation supported by drawing, the wastage claimed is less than 1% therefore Committee recommends import of item no. 33 to 37 as applied for.

The Regional Authority may take necessary action accordingly.

S.No.103

Case No. A/R-43	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/050/01778/AM09/DES.I	Lic.No. & Date 1110019583 dt.10.02.2009
Meeting No.14/11		RA F.No.11/24/040/00073/AM09	
Date: 06.07.2010;08.07.2010 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.104

Case No. A/R-44	M/s. Thermax Ltd.,	HQ F.No.01/80/050/00680/AM09/DES.I	Lic.No. & Date 3110033041 dt.11.03.2008
Meeting No.14/11		RA F.No.31/24/040/00367/AM08	
Date: 06.07.2010;08.07.2010 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. On the recommendation of the representative of the DHI present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:-

1. Revised Sl. No.5 of SDL in view of change in export weight & reduction of import items.
2. Sl. No.11 of SDL.
3. Reason for drastic reduction of quantity of import. They may also give reason for applying higher quantity during submitting application.

The case may be re-listed on 17.08.2010.

S.No.105

Case No. A/R-45	M/s. Sona Okegawa Precision Forgings Ltd., Gurgaon	HQ F.No.01/81/050/00914/AM07/DES.II/ DES-I	Lic.No. & Date 0510199272 dt.09.02.2007
Meeting No.14/11		RA F.No.05/24/040/00762/AM07	
Date: 06.07.2010;08.07.2010 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. On the recommendation of the representative of the DHI present in the meeting, it has been noted that firm has not replied to the query raised by this office. The Committee decided to remind the **firm finally** giving 15 days time to furnish the following information /clarification/answer the query from the issue of this communication otherwise their case will be rejected and no further representation will be entertained:-

1. Sl. No.3 & 11 of SDL export product wise. The calculation of wastage should be given co-relating the same with drawing.
2. Actual export product weight and quantity in number with corresponding gross weight of raw material for

all the models may be given.

The reply to the above may be furnished only when the firm desires ratification of A.A. under para 4.7 of H.B.P. The case may be re-listed on 17.08.2010.

S.No.106

Case No. A/R-47	M/s. Thermax Ltd.,	HQ F.No.01/80/050/00682/AM08/DES-I	Lic.No. & Date 3110033083 dt.11.03.2008
Meeting No.14/11		RA F.No.05/24/040/00393/AM08	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.

S.No.107

Case No. A/R – 149	M/s. Thermax LTD.,	HQ F.No.01/81/50/000310/AM06/DES.I	Lic.No. & Date 3110021206 dt.14.07.2005
Meeting No.14/11		RA.F.No.31/24/040/00017/AM06	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms.	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.108

Case No. A/R – 150	M/s. Bharat Heavy Electricals LTD., Bhopal	HQ F.No.01/80/50/01469/AM08/DES.I	Lic.No. & Date 1110016562 dt.17.12.2007
Meeting No.14/11		RA.F.No.11/24/040/00042/AM08	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms.	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.109

Case No. A/R – 152	M/s. Thermax LTD.,	HQ F.No.01/81/50/00240/AM08/DES.I	Lic.No. & Date 3110030218 dt.08.08.2007
Meeting No.14/11		RA.F.No.31/24/040/00153/AM08	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms.	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.110

Case No. A/R. - 55	M/s. ICM Engineering Pvt. Ltd.,	HQ F.No.01/80/162/01053/AM06/DES.I	Lic.No. & Date
Meeting No.14/11		RA.F.No.05/24/040/00605/AM06	0510170529
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	dt.11.11.2005

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.111

Case No. A/R. - 56	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/01056/AM08/DES.I	Lic.No. & Date
Meeting No.14/11		RA.F.No.61/24/040/00045/AM08	6110000134
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	dt.11.02.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.112

Case No.A/R. - 57	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/50/00419/AM10/DES.I	Lic.No. & Date
Meeting No.14/11		RA.F.No.11/24/040/00016/AM10	1110021021
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	dt.08.09.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.113

Case No.A/R. - 58	M/s. Botil Oil Tools India Pvt. Ltd., New	HQ F.No.01/80/50/01719/AM09/DES.I	Lic.No. & Date
Meeting No.14/11		RA.F.No.05/24/040/00676/AM09	0510235207

Date: 06.07.2010;08.07.2010 and 20.07.2010	Delhi	Ratification of norms	dt.28.01.2009
--	-------	-----------------------	---------------

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee was informed that the firm was asked to submit the gross weight and net weight of each imported tube giving manufacturing process; justification for wastage at each stage of manufacture which they have not furnished. It was decided to ask the firm to depute their technical person well conversant to appear before the Committee for **personal hearing** to explain all their cases with complete information and data etc. The case may be re-listed on 17.08.2010.

S.No.114

Case No.A/R. - 59	M/s. Botil Oil	HQ F.No.01/80/50/00875/AM09/DES.I	Lic.No. & Date
Meeting No.14/11	Tools India Pvt.	RA.F.No.05/24/040/00327/AM09	0510225643
Date: 06.07.2010;08.07.2010 and 20.07.2010	Ltd., New Delhi	Ratification of norms	dt.18.08.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee was informed that the firm was asked to submit the gross weight and net weight of each imported tube giving manufacturing process; justification for wastage at each stage of manufacture which they have not furnished. It was decided to ask the firm to depute their technical person well conversant to appear before the Committee for **personal hearing** to explain all their cases with complete information and data etc. The case may be re-listed on 17.08.2010.

S.No.115

Case No. A/R. - 60	M/s. Delphi-TVS	HQ	Lic.No. & Date
Meeting No.14/11	Diesel Systems	F.No.01/80/50/00334/AM09/DES.I	
Date: 06.07.2010;08.07.2010 and 20.07.2010	Ltd., Chennai	RA.F.No.04/24/040/00330/AM08	0410094252
		Ratification of norms	dt.05.03.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.116

Case No. A/R. - 61	M/s. Brakes India	HQ	Lic.No. & Date
Meeting No.14/11	Ltd., Chennai	F.No.01/80/50/01248/AM09/DES.I	
Date: 06.07.2010;08.07.2010 and 20.07.2010		RA.F.No.04/24/040/00176/AM08	0410099633
		Ratification of norms	dt.31.10.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the

Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.117

Case No. A/R. - 62	M/s. The Saraswati Industrial Syndicate Ltd.,	HQ F.No.01/81/50/00466/AM07/DES.I	Lic.No. & Date 0510190825 dt.14.09.2006
Meeting No.14/11		RA.F.No.05/24/040/00482/AM07	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of DIPP informed the Committee that complete papers of the case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 17.08.2010.

S.No.118

Case No. A/R. - 116	M/s. GEA BGR Energy Systems Ltd., Chennai	HQ F.No.01/80/50/01284/AM09/DES.I	Lic.No. & Date 0410099963 dt.12.11.2008
Meeting No. 14/11		RA.F.No04/24/040/00197/AM09	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms.	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee was informed that some cases of this firm are pending for want of information from them. It was decided to club all the pending cases and ask the firm to depute a technical person with complete information etc. for **personal hearing** before Norms Committee on 10.8.2010. In the instant case the information may also be provided:-

1. Justification of quantity of import of item no. 6 is not given.
2. Sl. No. 11 of SDL for raw material (Item No. 12 to 14) has also not been given.

The case may be re-listed on 10.08.2010.

S.No.119

Case No.A/R-19	M/s. Graphite India Ltd., Nashik	HQ F.No.01/80/50/1343/AM06/DES-I	Lic. Nos. & Date 0310364066 dt.20.01.2006
Meeting No. 14/11		RLA F.No.03/94/040/01160/AM06	
Date: 06.07.2010;08.07.2010 and 20.07.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per written comments of DIPP communicated vide note dated 06.07.2010, the Committee, decided to ratify the norms in respect of the subject advance authorization with the following modification:-

“As the actual net weight of export product is 25.5 MT, it may be corrected to 25.5 MT”.

The Regional Authority may take necessary action accordingly

S.No.18

Case No. C-21	M/s. Hindustan Impex, Jamnagar	F.No.01/80/162/00686/AM10/DES.I	Lic.No. & Date
Meeting No.14/11		Fixation of wastage Norms	
Date: 06.07.2010;08.07.2010 and 20.07.2010			

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. On the recommendation of the representative of the DIPP present in the meeting, it was decided by the Committee to ask the following information / clarification from the firm:-

1. Sl. No. 3,4,5 & 11 of SDL.

The case may be re-listed on 17.08.2010.

S.No.19

Case No. C-13	M/s. Degania Medical Devices Pvt. Ltd., Gurgaon	F.No.01/80/162/00160/AM10/DES.I	Lic.No. & Date
Meeting No.14/11			
Date: 06.07.2010;08.07.2010 and 20.07.2010		Fixation of wastage norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. As per the written comments of DC(MSME) communicated vide their U.O. No. 30(83)/2009-ME dated 12.07.2010, the Committee decided to ratify the wastage norms as recommended by the office of the Asstt. Commissioner Central Excise, New Delhi and communicated to Asstt Development Commissioner, SEZ Noida vide their letter No. CE-20/Degania/100%EOU/Destruction/07/2304 dated 12.3.2009.

The Regional Authority may take necessary action accordingly.

S.No.20

Case No. C - 12	Confederation of Indian Industry, New Delhi -M/s. Ambica Steels Ltd., Sahibabad, Ghaziabad	F.No.01/80/162/00527/AM10/DES-I
Meeting No.14/11		
Date: 06.07.2010;08.07.2010 and 20.07.2010		Streamlining the DEPB benefits on auto spare parts

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.21

Case No. C - 24	Reference received from NSEZ, Noida of M/s. Eurotherm Hema Radiators India Ltd.,	F.No. 01/80/162/00842/AM10/DES.I
Meeting No.14/11		
Date: 06.07.2010;08.07.2010 and 20.07.2010		Fixation of wastage norms

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder.

The Regional Authority may take necessary action accordingly.

Sl.No.22

Case No. C-01	M/s. BOSCH Limited, Bangalore	F.No. 01/80/162/1193/AM09/DES.I
Meeting No.14/11		Fixation of SION for the export product "Common Rail Injector Parts"
Date: 06.07.2010;08.07.2010 and 20.07.2010		

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

Sl.No.23

Case No. C -06	M/s. Indo Schottle Auto Parts Pvt. Ltd., and	HQ F.No.01/81/80/162/00576/AM10/DES.I
Meeting No.14/11		Fixation of wastage norms for the export product "Central Housing Cover, Coller, Thrust, Coupling, Injector Plunger, Fitting High Pressure Fuel etc."
Date: 06.07.2010;08.07.2010 20.07.2010		

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.14/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.
